

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1273/95

Date of Order: 20.12.96

BETWEEN :

- 1. Mohd.Yousuf
- 2. Smt.N.S.Sharada Devi .. Applicants.

AND

- 1. The Director General,
Employees' State Insurance
Corpn., Kotla Road, New Delhi.
- 2. The Regional Director, Employees'
State Insurance Corporation,
Regional Office (Andhra Pradesh),
Fort Road, Hyderabad-463. .. Respondents.

Counsel for the Applicants .. Mr.J.Sudheer

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

- HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)
- HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.J.Sudheer, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondent herein to give effect to the seniority list issued through proceedings Rc.No.52.A/22/15/95-Estt., dt. 5.9.95 and promote the applicants herein to the post of Assistants from the date on which their immediate juniors ^{were} have been promoted or to promote the applicants as Assistants directly from the cadre of Stenographer without any reference to the options exercised by the applicants with all consequential benefits.

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[Signature]

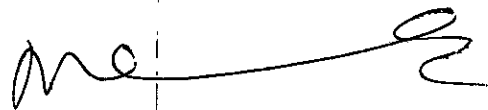
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3. The relief prayed for in this OA has been fully answered in the directions given in OA.1055/95 decided on 11.12.96. That direction is applicable in this OA also. Hence we do not consider necessary to give any further direction in this OA.

4. The applicants submit that their cases were not considered for promotion to the post of Head Clerk/Assistants when their juniors ^{were} ~~are~~ promoted. If so they may file a suitable representation to the appropriate respondents for considering their cases along with their juniors in accordance with the rules for such promotion. If that representations are disposed to the ^{time} ~~detriment~~ of the applicants they may take suitable action in accordance with the law.

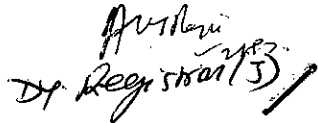
5. The OA is disposed of with the above direction. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
20/12/96


(R. RANGARAJAN)
Member (Admn.)

Dated: 20th December, 1996

(Dictated in Open Court)


Dr. Registrar (S)

sd

sd

2/11/97 (8)

1273/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

20/12/96

ORDER/JUDGEMENT

S.A./C.P/M.A.No.

O.A.No.

in
1273/95

~~ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज/DESPATCH
17 JAN 1997
हैदराबाद बेंच
HYDERABAD BENCH